

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 844
(To be answered on the 21st July 2022)**

BREATH ANALYZER TEST

844. SHRI ASADUDDIN OWAISI

Will the Minister of CIVIL AVIATION

माननीय विमानतल मंत्रालय में राज्य मंत्री

be pleased to state:-

- (a) whether it is a fact that a large number of pilots and crew member were found positive in breath analyzer tests;
- (b) if so, the details thereof;
- (c) the number of times crew members were found in such conditions in the first 6 months of the current year;
- (d) the number of pilots whose license have been cancelled and the number of crew member suspended; and
- (e) the steps taken or being taken by the Government to ensure safety and security of the passengers keeping in view the recent accidents in aviation sector?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

माननीय विमानतल मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c) Only a few pilots and cabin crew have tested Breath Analyzer (BA) test positive in the recent years. During the last three years, the number of pilots and cabin crew who have tested positive are as under:

Year	No of Pilots	No of Crew members
2020	27	56
2021	19	40
2022(upto 30th June)	14	54

(d) During the period from 1st Jan 2020 to 30th June 2022, as per the provision of Civil Aviation Requirements(CAR) Section-5, Series-F, Part-III, no license has been cancelled. However, a total of 210 pilots and crew members have been suspended.

(e) There is a systematic safety oversight process in place for monitoring the compliance of Rules and Civil Aviation Requirements by the airlines. This is a continuing process and includes surveillances, spot checks and regulatory audits embodied in Annual Surveillance Plan (ASP) of DGCA. The findings of

safety oversight exercises are followed up with the concerned operator for compliance and the observations are closed only after due verification. The compliance of the Action Taken by the operator is verified during the next audit/ surveillance. In case of any violations/ non-compliance to regulations detected during audit/ surveillance, enforcement action including financial penalty is imposed by the DGCA.
